

**GOVERNMENT OF INDIA
STEEL
LOK SABHA**

UNSTARRED QUESTION NO:3037
ANSWERED ON:12.08.2010
CONTRACT LABOURERS IN SAIL
Kora Shri Madhu

Will the Minister of STEEL be pleased to state:

- (a) whether the contract labourers are engaged to carry out the work in Bolani, Meghahatuburu, Guwa, Kiriburu, Chiriya projects of SAIL;
- (b) if so, whether these labourers are paid by the contractors as per the rates determined by the Government;
- (c) if so, the details of monitoring mechanism adopted for this purpose;
- (d) whether the SAIL proposes to regularize the contract labourers engaged in the said projects and also to provide other facilities;
- (e) if so, the time by which they are likely to be regularized; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF STEEL(SHRI A. SAI PRATHAP)

(a)to(c): Yes, Madam. Various job contracts are awarded for miscellaneous work like house keeping, township maintenance, general upkeep, horticulture etc. at the mines of Bolani, Meghahatuburu, Gua and Kiriburu. At Chiria, mining work is carried out through job contract. SAIL has informed that the payment of wages is ensured as per the Minimum Wages Act, 1948. To ensure payment of wages to the contract labourers, the Management gets the payment witnessed / certified by a duly authorized company's officer / representative.

(d)to(f): There is no policy/provision for regularization of contract labour. The contractor's workmen are engaged by respective contractors. The necessary facilities to contract labourers are provided by the contractors and facilitated by the Management wherever necessary.